

LD-VC-CRI-73-2020

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CRI-73-2020

Ryan Fernandes **Petitioner**

V e r s u s

The State and others. **Respondents**

Mr. T. George John, Advocate for the Petitioner.

Mr. Mahesh Amonkar, Addl. Public Prosecutor for Respondent nos.1 and 2.

CORAM: M. S. JAWALKAR, J.

DATE: 15th November, 2020.

ORDER:

Mr. T. George John, the learned counsel, appears for the Petitioner and Mr. Mahesh Amonkar, the learned Additional Public Prosecutor appears for the respondent nos.1 and 2.

2. Issue notice to the respondents, returnable on 26/11/2020.
3. Leave to amend title clause of the petition is granted. Amendment to be carried out during the course of the day.
4. The respondents to file their reply by 26/11/2020 and time for surrender in respect of petitioner is hereby extended till 26/11/2020.
5. Matter to be placed before the Special Bench on 26/11/2020.
6. Mr. Amonkar, the learned Additional Public Prosecutor waives notice

on behalf of respondent nos.1 and 2.

7. Parties to act on authenticated copy of this Court's order.

M. S. JAWALKAR, J.

AP/-